

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2020

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the PoC order dated 6.3.2020 in Petition No. L-1/44/2010-CERC.

Petitioner : Torrent Power Limited (TPL)

Respondents : National Load Despatch Centre (NLDC) and Anr.

Date of Hearing : 3.9.2021

Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member

Parties present : Shri Abhishek Munot, Advocate, TPL
Shri Tushar Nagar, Advocate, TPL
Shri Jaydip Chudasama, TPL
Shri Tapan Pandya, TPL,
Shri Ronak Naik, TPL
Shri Sanny Machal, POSOCO
Shri Alok Kumar, POSOCO

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the instant Petition has been filed, *inter-alia*, seeking review of the Commission's order dated 6.3.2020 determining the Point of Connection (PoC) rates/ charges and transmission losses for 4th quarter of financial year 2019-20. The learned counsel prayed that though the instant Petition has been filed as a miscellaneous Petition, the same may be treated as a review Petition.

3. The Commission observed that the Petitioner has filed the present Petition under the head of Miscellaneous Petition through e-portal of the Commission which was accordingly registered as Miscellaneous Petition. However, the learned counsel for the Petitioner is now praying to convert the present Miscellaneous Petition into a Review Petition. The Commission observed that the Petitioner is at liberty to withdraw the



instant Miscellaneous Petition and file a fresh Review Petition and the filing fees would be adjusted accordingly. However, the learned counsel for the Petitioner prayed that the Commission may consider treating the present Miscellaneous Petition as a Review Petition. Considering the submissions of the learned counsel for the Petitioner, the Commission directed the registry to examine whether it would be possible to convert the present Miscellaneous Petition into a Review Petition on the e-portal of the Commission. The Commission further observed that in case it is not possible to do so, the present Miscellaneous Petition shall be treated as disposed of and the filing fees paid by the Petitioner shall be adjusted against the fresh Review Petition to be filed by the Petitioner. The Commission directed the registry to take necessary action accordingly.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

